

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 217  
IB-2306/ND/2019**

**IN THE MATTER OF:**

**Mrs. Sunita Jaiswal and Anr.**

**...PETITIONER**

**Vs.**

**M/s. Ireo Residences Company Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 02.03.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

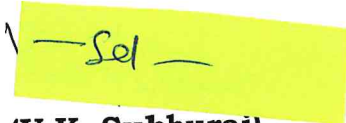
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor :Mr. Mukund Gupta, Advocate.**

**For the Respondent/ Corporate-debtor :Mr. Saurabh Kalia, Mr. Rahul Ahuja, Advocates.**

**ORDER**

Heard the submissions made by the Learned Counsels for both the parties. Let this matter be posted to **05.04.2021**.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Meenu)